



PRESS RELEASE

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SHRI GANESH SINGH, M.P., CHAIRPERSON, COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES (2024-25) PRESENTED TO THE LOK SABHA TODAY (01.04.2025), SIXTH AND SEVENTH REPORTS OF THE COMMITTEE ON ‘IMPLEMENTATION OF VARIOUS MEASURES/SCHEMES FOR WELFARE OF OBCS’ UNDER THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT) AND “FORMULATION AND IMPLEMENTATION OF RESERVATION POLICY FOR OBCS IN THE POSTS AND SERVICES UNDER GOVERNMENT OF INDIA & UNION TERRITORIES AND MEASURES UNDERTAKEN TO SECURE REPRESENTATION OF OBCS IN EMPLOYMENT AND FOR THEIR WELFARE IN VARIOUS DEPARTMENTS/ORGANISATIONS/INSTITUTIONS UNDER DEPARTMENT OF PERSONNEL AND TRAINING (DOPT)” PERTAINING TO THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS RESPECTIVELY.

Some of the Observations/Recommendations of the Committee pertaining to the Reports are as under:-

Sixth Report on “Implementation of various measures/schemes for Welfare of OBCs under the Ministry of Social Justice & Empowerment (Department of Social Justice and Empowerment)	
Revision of income limit and class of study for Pre-Matric Scholarship Scheme for OBC students.	The Committee, keeping in view the importance of basic education in the upliftment of marginalized section of the society recommended the Ministry of Social Justice and Empowerment to start the scholarship from class V onwards and also revise the current eligibility limit of parental income from Rs. 2.5 lakh to Rs. 5 lakh per annum so as to cover more and more students from the OBCs. (Recommendation Para No. 1)
Revision of eligibility income threshold for Post-Matric Scholarship Scheme under PM-YASASVI Scheme.	The Committee found that one of the reasons for the low popularity of the Post-Matric Scholarship Scheme could be the income eligibility threshold which was quite low. In this sequel, the Committee, in no uncertain words recommended that the threshold limit be kept at least Rs. 5 lakhs from the existing Rs. 2.5 lakhs so that benefits of this can reach to the targeted beneficiaries. (Recommendation Para No. 2)
Scheme of Construction of Hostels for Boys and	The Committee desired that reduced expenditure against the allocation for the last three years needs to be reviewed for

Girls.	<p>improving the outcome of the Scheme. The Committee further recommended for construction of hostel exclusively for working women belonging to OBC community also in small and major cities under the Scheme.</p> <p>(Recommendation Para No. 5)</p>
PM Daksh Scheme.	<p>The Committee desired that the stipend of Rs. 1,000 p.m. given to OBC trainee students under the Scheme be increased at par with Rs. 1,500 p.m. of SC trainees. Although the Ministry have justified that the higher ceiling of Rs. 1,500 p.m. for SC candidates was fixed considering the lower economic background as compared to OBC candidates, the Committee desired that the amount may be brought at par for both the categories.</p> <p>(Recommendation Para No. 6)</p>
Review of the Creamy Layer Limit.	<p>The Committee felt that existing income limit of Rs. 8 lakh for determining the creamy layer amongst the OBCs is low which is covering only a small segment of OBCs and due to this, a large segment of OBC population, which is, otherwise in need of support from the State through various welfare schemes to raise its social and educational status in the society, is being deprived from the benefits of reservation policy. The Committee, therefore, recommended the Ministry of Social Justice and Empowerment to take necessary steps for revision of existing income limit of Rs. 8 lakh per annum for determining the creamy layer amongst the OBCs and to fix a substantially higher income limit after consulting with all the stakeholders so that more and more people from the backward classes can take benefits of reservation policy for OBCs and various ongoing welfare schemes of the Government.</p> <p>(Recommendation Para No. 9)</p>
Seventh Report on "Formulation and implementation of Reservation Policy for OBCs in the posts and services under Government of India & Union Territories and Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/Organisations/Institutions under Department of Personnel and Training (DoPT) pertaining to the Ministry of Personnel, Public Grievances and Pensions.	
	Observations /Recommendations
Representation of OBCs in top level posts	<p>The Committee have recommended to revamp the Central Staffing Scheme for optimal representation of OBCs at the top echelons, in the Ministries/Departments of the Government of India, important to safeguard the overall interest and welfare of the Other Backward Classes.</p> <p>(Recommendation Para No. 1)</p>
Equivalence of Posts in autonomous bodies and other organizations vis-à-vis posts in Government Service	<p>The Committee recommended the DoPT to expedite the work in coordination with the Ministry of Social Justice and Empowerment to resolve the issues by establishing equivalence of posts in autonomous bodies and other organizations vis-à-vis posts under the Central Government</p> <p>(Recommendation Para No. 2)</p>
Revision of existing Income Criteria for	<p>The Committee recommended the DoPT to persuade the M/o Social Justice and Empowerment to expedite a policy decision</p>

determining Creamy Layer among OBCs	for revision of the existing income criteria determining the Creamy Layer among the OBC candidates. (Recommendation Para No. 3)
Mandatory Representation of OBC on Selection Board/ Departmental Promotion Committees	The Committee recommended that one OBC Member should invariably be a part of Selections Boards/ Promotion Committees constituted to fill up even less than ten vacancies (Recommendation Para No. 4)
Cases of false certificate	The Committee recommended that all the caste certificates should be issued online to ensure transparency in verification of such certificates commensurate with the modern means of IT era. (Recommendation Para No. 5)
Inclusion of data on representation of OBCs in posts and services in Annual Report.	The Committee recommended that the data pertaining to representation of OBCs in the Ministry/Department and appointment of OBCs made in a particular year be published in its Annual Report and simultaneously uploaded on their respective website and also on the website of the DoPT. (Recommendation Para No. 7)